

e-FIR No.017727/2021
PS Kalyanpuri
State Vs. Unknown
U/s 379 IPC.

Application No.1

04.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Pr. Ld. APP for the State.

Counsel for the applicant/superdar.

Counsel for applicant has not filed his vakalantma on record. He is directed to file duly signed physical copy of the application as well as his vakalatnama today itself.

This is an application for release of the **vehicle (motorcycle Passion Pro) bearing No. DL-7SBU-8511** to the applicant/owner Taihjeeb Ali Zaidi on superdari. Reply filed by the IO concerned.

Record is perused and it reveals that **applicant Taihjeeb Ali Zaidi is the owner/rightful claimant of the vehicle (motorcycle Passion Pro) bearing No. DL-7SBU-8511. IO has no objection in release of case property to the applicant.**

Keeping in view the report of IO and judgment passed by Hon'ble High Court of Delhi in **Manjit Singh Vs State; Crl. M.C.4485/2013 and Crl. M.A.No. 16055/2013** wherein inter-alia the law laid down by Hon'ble Supreme Court in case titled as **Sunderbhai Ambalal Desai and C.M. Mudaliar Vs. State of Gujrat; (2002) 10 SSC 283** has been reiterated; the application is allowed. Concerned IO as well as SHO are directed as under:

(i) to release the above-mentioned vehicle to registered owner subject to preparing detailed proper panchnama of above-mentioned vehicle and taking photographs of above-mentioned vehicle from all possible angles including engine number and chasis number and file the same along with charge sheet;

(ii) to get panchnama and photographs of above-mentioned vehicle attested and countersigned by concerned party as well as by registered owner and IO.

(iii) IO however shall release the vehicle only after verification of ownership documents of applicant.

Applicant shall also file an indemnity bond before the IO. IO/SHO is directed to do the needful. Application is **disposed of** accordingly.

However, it is directed that copy of this order be supplied to the counsel for applicant/superdar only when he files physical copy of the application as well as his Vakalatnama on record.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/04.08.2021

**FIR No. 10/2020
PS Pandav Nagar
State Vs. Hari Om
U/s 379/356/411 IPC.**

Application No. 2

04.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Pr. Ld. APP for the State.

Counsel for the applicant/accused.

This is an application for release of the applicant/accused Hari Om on furnishing personal bond.

Record perused.

As the accused is unable to arrange a surety for himself to be released on bail, let the address verification report of the applicant/accused along with the report of his previous involvement in other criminal cases be called from the IO concerned for 09.08.2021.

Be put up on **09.08.2021**.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

**(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/04.08.2021**

**FIR No. 36/2020
PS Pandav Nagar
State Vs. Hari Om
U/s 379/356/411 IPC.**

Application No.3

04.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Pr. Ld. APP for the State.

This is an application for release of the applicant/accused Hari Om on furnishing personal bond.

Heard.

Three separate applications have been moved today for release of the applicant/accused on personal bond in three different FIR cases. Applicant/accused is wanted in multiple criminal cases and he is already being granted the relief of release on personal bond in FIR No.10/2020, PS Pandav Nagar subject to verification. Hence, I am not inclined to grant him the same relief in the present case as there is every possibility of him evading the process of law once released on personal bond as he is wanted in multiple criminal cases. Moreover, the applicant/accused does not have any disclosed assets in his name. Present application is, accordingly, dismissed and stands disposed of.

Accused is however at liberty to produce the same surety in this case as well who may have stood surety in other cases against the accused provided the solvency document is of sufficient value to cover both the cases.

A copy of this order be supplied to the counsel for the applicant/accused through the electronic mode available.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

**(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/04.08.2021**

**FIR No. 67/2020
PS Kalyanpuri
State Vs. Hari Om
U/s 379/356/411 IPC.**

Application No.4

04.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Pr. Ld. APP for the State.

Counsel for the applicant/accused.

This is an application for release of the applicant/accused Hari Om on furnishing personal bond.

Three separate applications have been moved today for release of the applicant/accused on personal bond in three different FIR cases. Applicant/accused is wanted in multiple criminal cases and he is already being granted the relief of release on personal bond in FIR No.10/2020, PS Pandav Nagar subject to verification. Hence, I am not inclined to grant him the same relief in the present case as there is every possibility of him evading the process of law once released on personal bond as he is wanted in multiple criminal cases. Moreover, the applicant/accused does not have any disclosed assets in his name. Present application is, accordingly, dismissed and stands disposed of.

Accused is however at liberty to produce the same surety in this case as well who may have stood surety in other cases against the accused provided the solvency document is of sufficient value to cover both the cases.

A copy of this order be supplied to the counsel for the applicant/accused through the electronic mode available.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

**(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/04.08.2021**

Misc. CrI. No.26/2020
Cholamandalam Investment & Finance Limited
Vs.
Sh. Ravi Prakash Sadh & Ors.

Application No.5

04.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Pr. Ld. APP for the State.

Counsel for the applicant/Financial Institution.

This is an application, moved on behalf of the applicant/Financial Institution, for extension of order dated 01.04.2021 passed by this Court read with order dated 29.02.2020 passed by the Ld. Predecessor of this Court.

Let Court notice be issued to the Court Receiver for **09.08.2021**.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/04.08.2021

FIR No. 79/2021
PS Pandav Nagar
State Vs. Not Known
U/s 379/356 IPC.

Application No.6

04.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Pr. Ld. APP for the State.
Counsel for the applicant/superdar.

This is an application for release of the **mobile phone One Plus 7T, Blue Colour, IMEI No. 868539045632138 & 868539045632120** to the applicant/owner Sudhir Roy on superdari. Reply filed by the IO concerned.

Record is perused and it reveals that **applicant Sudhir Roy is the owner/rightful claimant of the mobile phone One Plus 7T, Blue Colour, IMEI No. 868539045632138 & 868539045632120. IO has no objection in release of case property to the applicant.**

Keeping in view the report of IO and judgment passed by Hon'ble High Court of Delhi in ***Manjit Singh Vs State; Crl. M.C.4485/2013 and Crl. M.A.No. 16055/2013*** wherein inter-alia the law laid down by Hon'ble Supreme Court in case titled as ***Sunderbhai Ambalal Desai and C.M. Mudaliar Vs. State of Gujrat; (2002) 10 SSC 283*** has been reiterated; the application is allowed. Concerned IO as well as SHO are directed as under:

- (i) to release the above-mentioned mobile phone to registered owner subject to preparing detailed proper panchnama of above-mentioned mobile phone and taking photographs of above-mentioned mobile phone from all possible angles and file the same along with charge sheet;
- (ii) to get panchnama and photographs of above-mentioned mobile phone attested and countersigned by concerned party as well as by registered owner and IO.
- (iii) IO however shall release the mobile phone only after verification of ownership documents of the applicant.

Applicant shall also file an indemnity bond before the IO. IO/SHO is directed to do the needful. Application is **disposed of** accordingly.

At request, copy of this order be given dasti.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/04.08.2021

FIR No. 268/2020
PS Kalyanpuri
State Vs. Suraj Joshi
U/s 379/411/34 IPC.

Application No.7

04.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Pr. Ld. APP for the State.

Counsel for the applicant/accused.

This is an application under Section 437 Cr.P.C., moved on behalf of the applicant/accused Suraj Joshi, for grant of regular bail. Reply filed by the IO concerned.

Heard submissions from both sides.

Considering the facts and circumstances of the case, besides the fact that the applicant/accused is in JC since 29.12.2020, I deem it a fit case to grant bail to the applicant/accused. Accordingly, applicant/accused is admitted to bail on his furnishing a bail bond in the sum of Rs.10,000/- with one surety of the like amount. Applicant/accused shall abide by the conditions laid down in Section 437(3) Cr.P.C.

Present application is, accordingly, disposed of.

A copy of this order be sent to the Ld. Counsel for the applicant/accused on his e-mail id or whatsapp number. A copy of this order be also sent to the Jail Superintendent concerned for information and compliance.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/04.08.2021

**FIR No. 278/2021
PS Pandav Nagar
State Vs. Rohit Dixit
U/s 376 IPC.**

Application No.8

04.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Pr. Ld. APP for the State.

IO/SI Mosina is present through VC.

This is an application moved by the IO/SI Mosina for issuance of NBW against the accused Rohit Dixit.

On court query, it is informed by the IO that anticipatory bail application of the accused Rohit Dixit is pending adjudication for 20.08.2021. Hence, the matter is adjourned to 25.08.2021 awaiting the outcome of the said anticipatory bail application. However, IO is further directed to file the application for issuance of NBW as per the proforma as directed by Hon'ble High Court of Delhi in this regard in the **CrI.M.C. No. 5328/2013, titled as Sunil Tyagi Vs. Govt. of NCT of Delhi, vide judgement date 28.06.2021.**

Be put up on **25.08.2021.**

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

**(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/04.08.2021**

FIR No. 535/2020
PS Kalyanpuri
State Vs. Imran @ Bablu
U/s 380/411/34 IPC.

Application No.9

04.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Pr. Ld. APP for the State.

Present application is taken up in view of the order dated 22.06.2021 passed by this Court while allowing interim bail period of 45 days to be counted from 20.06.2021, the date when applicant/accused was actually released from JC, in view of the order dated 05.05.2021 passed by this Court granting interim bail to the applicant/accused. Today is the date when applicant/accused has to surrender before the Jail Superintendent concerned after expiry of his aforesaid interim bail period.

Accordingly, let the report of Jail Superintendent concerned be called for **06.08.2021** whether the applicant/accused Imran @ Bablu has surrendered before the Jail Authority or not in compliance of order dated 22.06.2021 passed by this Court.

Be put up on 06.08.2021

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/04.08.2021

FIR No. 109/2019
PS Kalyanpuri
Meena Aggarwal Vs. State
U/s 420/467/468/471/120B/506 IPC.

Application No. 10

04.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Pr. Ld. APP for the State.

Counsel for the applicant/complainant.

IO/Inspector D.P. Singh is present through VC.

This is an application under Section 156(3) Cr.P.C. seeking directions to the ACP (East) concerned to monitor investigation in the abovementioned FIR number.

It is informed by Reader of the Court that record of the present case is not available as the same had already been sent to Copying Agency in view of the application moved by the complainant for certified copies.

Be put up on 17.08.2021. Date is given at request.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/04.08.2021

FIR No. 451/2020
PS Pandav Nagar
State Vs. Pushpender Nagar
U/s 279/304A IPC.

04.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Fresh chargesheet received. It be checked and registered.

Pr. Ld. APP for the State.

Accused is stated to be on bail.

IO/ASI Sanjeev Kumar in person.

Be put up for consideration on 25.11.2021.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/04.08.2021

FIR No. 393/2020
PS Pandav Nagar
State Vs. Deepak Rana.
U/s 279/304A IPC.

04.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Fresh chargesheet received. It be checked and registered.

Pr. Ld. APP for the State.

Accused is stated to be on bail.

IO/ASI Sanjeev Kumar in person.

Be put up for consideration on 25.11.2021.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/04.08.2021

FIR No. 316/2021
PS Kalyanpuri
State Vs. Cancellation.
U/s 363 IPC.

04.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Fresh cancellation report filed by the IO. It be checked and registered.

Pr. Ld. APP for the State.

IO/SI R.S. Pandit in person.

Be put up for consideration on 25.11.2021.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/04.08.2021

FIR No. 306/2019
PS Kalyanpuri
State Vs. Cancellation.
U/s 363 IPC.

04.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Fresh cancellation report filed by the IO. It be checked and registered.

Pr. Ld. APP for the State.

IO/SI Sandeep Rawat in person.

Be put up for consideration on 25.11.2021.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/04.08.2021

FIR No. 418/2018
PS Kalyanpuri
State Vs. Sonu
U/s 186/353/332 IPC.

04.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Fresh chargesheet received. It be checked and registered.

Pr. Ld. APP for the State.

Accused is stated to be on bail.

IO/SI Rajender in person.

Be put up for consideration on 25.11.2021.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/04.08.2021